GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 418 ANSWERED ON 02/12/2025

PERSONS WITH DISABILITIES UNDER MGNREGS

418. Dr. Kakoli Ghosh Dastidar:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details and total number of persons with disabilities registered under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), State-wise;
- (b) the details and total number of applicants with disabilities who were provided jobs and number of days for which they were engaged, State-wise;
- (c) whether there is any guidelines of MGNREGS to provide relaxation in the nature of work given to persons with disabilities; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN)

- (a): State/Union Territory (UT)-wise details of differently-abled persons registered under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) during the current financial year 2025-26 (as on 27.11.2025) are given at Annexure-I.
- (b): State/Union Territory (UT)-wise details of differently-abled persons availed employment and persondays generated under Mahatma Gandhi NREGS during the current financial year 2025-26 (as on 27.11.2025) are given at Annexure-II.
- (c) & (d): Para 9 of Schedule I of the Mahatma Gandhi NREGA, "adequate shelf of works shall be maintained by every Gram Panchayat to meet the expected demand for work in such a way that at least one labour intensive public work with at least one work which is suitable for particularly Vulnerable Groups especially the aged and the disabled which shall be kept open at all times to provide work as per demand."

Further, the provisions for differently abled persons under Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA) Operational Guidelines are given as under:-

Para 9.3.1: The disabled or differently abled persons defined under the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 (1 of 1996) as persons with disabilities, the severity of which is 40% and above would be considered as special category of vulnerable persons for the purposes of Mahatma Gandhi NREGA. The disabled persons as defined in the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999 (44 of 1999) are also to be considered as disabled for the purpose of inclusion in Mahatma Gandhi NREGA.

Para 9.3.2: Since this category of people are differently abled, special conditions have to be created to facilitate their inclusion in Mahatma Gandhi NREGA.

Para 9.3.3: Each State Government will identify specific works, which can be done by the disabled and vulnerable persons. In a village, different categories of persons with disabilities will be organized to come together as a fixed group to accomplish the works proposed for them under the Scheme, in a way that makes it possible for them to exercise their choice. On no grounds, should the disabled and vulnerable persons be paid lower wages as compared to other persons employed in Mahatma Gandhi NREGA works.

Annexure referred to in reply to part (a) of LokSabhaUnstarred Question No. 418 dated 02.12.2025.

State/Union Territory (UT)-wise details of differently-abled persons registered under Mahatma Gandhi NREGS during the current financial years 2025-26 (as on 27.11.2025).

years 2025-26 (as on 27.11.2025).				
SI. No.	States/UTs	No. of Persons Registered		
1	Andhra Pradesh	104264		
2	Arunachal Pradesh	1332		
3	Assam	20644		
4	Bihar	55822		
5	Chhattisgarh	45199		
6	Goa	18		
7	Gujarat	79331		
8	Haryana	2657		
9	Himachal Pradesh	5402		
10	Jammu And Kashmir	8653		
11	Jharkhand	34367		
12	Karnataka	114258		
13	Kerala	4176		
14	Ladakh	51		
15	Madhya Pradesh	127510		
16	Maharashtra	146320		
17	Manipur	3342		
18	Meghalaya	4914		
19	Mizoram	302		
20	Nagaland	1975		
21	Odisha	33487		
22	Punjab	9368		
23	Rajasthan	71513		
24	Sikkim	308		
25	Tamil Nadu	148749		
26	Telangana	114135		
27	Tripura Tripura	12505		
28	Uttar Pradesh	48631		
29	Uttarakhand	3161		
30	West Bengal	196769		
31	Andaman And Nicobar	90		
32	Dadra & Nagar Haveli & Daman & Diu	128		
33	Lakshadweep	44		
34	Puducherry	1450		
	Total	14,00,875		
	1	,55,676		

(As per NREGASoft)

Annexure referred to in reply to part (b) of LokSabhaUnstarred Question No. 418 dated 02.12.2025.

State/Union Territory (UT)-wise details of differently-abled persons availed employment and persondays generated under Mahatma Gandhi NREGS during the current financial years 2025-26 (as on 27.11.2025).

	tegs during the current financia	•	· ·
SI.			Persondays
No		availed employment	Generated
-	Andhra Pradesh	62545	
2	Arunachal Pradesh	834	27822
-	Assam	2728	
4	Bihar	7814	246656
5	Chhattisgarh	14788	311962
6	Goa	0	0
7	Gujarat	5064	141320
8	Haryana	378	6268
9	Himachal Pradesh	1033	25117
10	Jammu And Kashmir	1543	43022
11	Jharkhand	6520	238938
12	Karnataka	21982	401853
13	Kerala	1961	83143
14	Ladakh	30	1302
15	Madhya Pradesh	40000	950429
16	Maharashtra	23842	511508
17	Manipur	1778	41479
18	Meghalaya	2436	82942
19	Mizoram	252	13880
20	Nagaland	819	20646
21	Odisha	10430	312702
22	Punjab	2511	58820
23	Rajasthan	18593	522322
24	Sikkim	121	4383
25	Tamil Nadu	93824	3004385
26	Telangana	32524	658427
27	Tripura	7049	203118
28	Uttar Pradesh	17044	573928
29	Uttarakhand	595	12897
30	West Bengal	0	0
31	Andaman And Nicobar	3	26
	Dadra & Nagar Haveli &		
32	Daman & Diu	6	18
33	Lakshadweep	0	0
34	Puducherry	745	16711
	Total	3,79,792	103,99,359
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(As per NREGASoft)
